

[Shri Vayalar Ravi] the President may, by order suspend the operation of all or any of the provisions of this Act for such period as he thinks fit and make such incidental and consequential provisions as may appear to him to be necessary or expedient for administering the Union Territory in accordance with the provisions of Article 239'

What does Art. 239 of the Constitution say? It says this. There are two kinds of Union Territories. One is, Goa, Pondicherry and so on. The other is, Lakshadweep and so on. One is elected assembly and the other is where there is direct control. What does Article 356 of the Constitution say? Sir, may I read out Art. 356?

MR. DEPUTY-SPEAKER: Yes.

SHRI VAYALAR RAVI: Article 356 of the Constitution says this:

'If the "President, on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the government of the State cannot be carried on in accordance with the provisions of this Constitution, the President may, by proclamation

(a) assume to himself all or any of the functions of the Government of the State.

Under sub-clause (3) of the same Article the proclamation 'shall' be laid before each House of Parliament' and it will cease to operate if it is not approved by them within two months. So, is obligatory this under-sub-clause (3) it is obligatory on the part of the Government to place it before the House.

MR. DEPUTY-SPEAKER: Please take your seat. I have understood your point. You say about States like Goa, Pondicherry etc. There are States like Mizoram. This does not apply. But even so, there are certain precedents where they have been laid on the Table of the House. I

hope the Government will lay it on the Table of the House during the course of the day or the next day.

SHRI EDUARDO FALEIRO: Let the Prime Minister make a statement. A person cannot impose his will on the whole country. (*Interruption*).

श्री राम बिलाल पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैं प्रायः का ध्यान नेपाल की ओर खींचना चाहता हूँ जहाँ हज़ारों की संख्या में भारतीय रुकें हुए हैं। वहाँ पर जनतंत्र माम का कोई चीज नहीं रह गई है। बी० पी० कायराता जैसे लोगों की जेल में बन्द कर दिया गया है।

(*Interruptions*)

MR. DEPUTY-SPEAKER: Mr. Bo-u, you please take your seat. Now Papers to be laid on the Table, Shri Barnala

12.08 hrs

PAPERS LAID ON THE TABLE
PREVENTION OF CRUELTY (CAPTURE OF
ANIMALS) RULES, 1979

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of the Prevention of Cruelty (Capture of Animals) Rules, 1979, (Hindi and English versions) published in Notification No. SO 1056 in Gazette of India dated the 24th March, 1979, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-4377/79].

DRAFT NATIONAL POLICY OF EDUCATION, 1979 AND ANNUAL REPORT AND REVIEW OF LALIT KALA AKADEMI, NEW DELHI FOR 1977-78.

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE